

**Tamil Nadu Land Reforms (Fixation Of Ceiling On Land)  
Fifth Amendment Act, 1972**

**10 of 1974**

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PREAMBLE

An Act further to amend the Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Act 1961.

Be it enacted by the Legislature of the State of Tamil Nadu in the Twenty-third year of the Republic of India as follows:--

1. Received the assent of the President on the 15th February 1974 and published in Part IV-- Section 1 of the Tamil Nadu Government Gazette Extraordinary, dated the 28th February 1974.

**1. Short title :-**

(1) This Act may be called the Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Fifth Amendment Act, 1972.

**2. Definitions :-**

In this Act, "principal Act" means the Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Act, 1961 (Tamil Nadu Act 58 of 1961), as subsequently modified.

**3. Section 3 :-**

[The amendments made by this section have already been incorporated in the principal Act, namely, the Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Act, 1961 (Tamil Nadu Act 58

of 1961)]

#### **4. Validation :-**

Notwithstanding anything contained in any judgment, decree, or order of any Court or other authority, all acts done and proceedings taken by any officer or authority under the principal Act before the date of the publication of this Act in the Tamil Nadu Government Gazette, on the basis that plantain tree did not fall within "orchard" or "tope" as defined in clause (32) or (47), respectively, of section 3 of the principal Act, shall for all purposes be deemed to be and to have always been validly done or taken in accordance with law as if section 3(1) of this Act had been in force at all material times when such acts or proceedings were done or taken.